

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 314 of 2018 in  
C.P. (I.B) No. 190/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2018**

Name of the Company: Korba West Power Co. Ltd.  
Section of the Companies Act: Section 60(5) of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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|----|-------------------|----------------|-------------|-----------------|
| 1. | Mr. Manmeet Singh | } <u>ORDER</u> | Adv For IRP | <u>Nachiket</u> |
| 2. | Mr. Nachiket Dave |                |             |                 |
- Advocate Mr. Manmeet Singh with Advocate Mr. Nachiket Dave is present for the Interim Resolution Professional.

The Ld. Lawyer appearing on behalf of the Interim Resolution Professional is present and filed one IA application 314/2018 with a prayer to extend the time period for convening the first meeting of Committee of Creditors which is to convene by 31.08.2018.

The Ld. Lawyer appearing on behalf of Interim Resolution Professional submitted that though the notice for convening of first meeting has already been sent to the Committee of Creditors as well as Directors of the Suspended management. However, due to demise of the mother of the Interim Resolution Professional, the said meeting could not be convened as per the schedule. Hence, the instant application is filed seeking extension of time to convene the first meeting.

Heard the Learned Lawyer of the Interim Resolution Professional, seen the records. We are of the view that the ground shown in the pleading is genuine, hence, the petition so filed by the Interim Resolution Professional is allowed with an extension of time to convene the meeting. It is further stated by the counsel of IRP that the meeting will be convened by 11.09.2018.

In view of the above IA 314/2018 is allowed and stands disposed of.

*Manora*

**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 29<sup>th</sup> day of August, 2018

*H.P.*

**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**